

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....  
New Delhi, the 30th May, 1980.

NOTIFICATION  
INCOME TAX

No.3431(F.No.398/12/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of the Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri D.B. Kshirsagar being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.B. Kshirsagar takes over charge as Tax Recovery Officer.

Sd/-  
(H. Venkataraman)  
Deputy Secretary, to the Government of India

The Manager,  
Government of India Press,  
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(C&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller and Auditor General of India, New Delhi.
4. The Accountant, Maharashtra, Bombay.
5. The Chief Secretary, Government of Maharashtra, Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Pune-I, Pune.
8. The IAC, Inspection Division, CBDT, Vikas Bhawan, New Delhi.
9. Central Cell-DI(RS&P), New Delhi(2 copies) for issue & distribution.
10. Guard File.

Sd/-  
Deputy Secretary, to the Government of India.

AUTHORISED FOR ISSUE

No.CC/ITCC/3228/993/RSP/80.

(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

\* SHARMA \*  
9/6/80